

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, ChanderlokBuilding36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 180/GT/2015

Date: 26/8/2016

To

Chief Engineer (Commercial),
Damodar Valley Corporation
DVC Towers, VIP Road
Kolkata - 700054

Sir,

Subject: - Approval of tariff of Chandrapura Thermal Power Station Unit # 7 & 8 (2 x 250 MW) for the period from 1.4.2014 to 31.03.2019.

With reference to the above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.9.2016:-

1. Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service.
2. Submit the details of month wise opening stock of coal, coal received during the month, closing stock of the coal for FY 2015-16 along with annual contracted quantity of coal.
3. Additional capital expenditure towards fire extinguisher has been claimed under Regulation 14(3)(iii) of the 2014 Tariff Regulations in 2014-15 and under Regulation 14(3)(ii) during the years 2015-16, 2016-17, 2017-18 and 2018-19. In this regard, the reasons for claiming additional capitalization under different regulations shall be clarified. Further, the justification whether such works were envisaged in the original scope of work shall also be submitted. If not, the reasons for taking up this work in the tariff period 2014-19 after the cut-off date shall be clarified.
4. Additional capital expenditure towards online pollution parameter measurement for 2014-15 has been claimed under Regulation 54 of the 2014 Tariff Regulations. It has been submitted that the same is as per statutory requirement of CPCB &

JSPCB. In this regard, the supporting documents directing the installation of such systems shall be submitted.

5. Details of additional capitalization in the main heads and sub-heads as follows shall be submitted:

- Works approved/allowed in the original scope
- Works completed which was approved
- Works completed which was not approved (doesn't fall within scope of work)
- Works remaining to be completed

In case the above said information is not filed within the specified date, the petition shall be heard and disposed on the basis of the information available on record.

Sd/-
(B. Sreekumar)
Deputy Chief (Legal)